

DIVISION BENCH
COURT - I

P-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/41(KB)2021

IA(I.B.C)/430(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	INDIA MEDTRONIC PRIVATE LIMITED VS HEALTHCARE ASSOCIATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Mr. S.R. Kakrania, Adv.] For the Operational Creditor
Mr. T. Ganeriwala, Adv.]
Mr. N. Das. Adv.]

Mr. Ratnanko Banerjee, Sr. Adv.] For the Corporate Debtor
Mr. Shaunak Mitra, Adv.]
Ms. Joveria Sabban, Adv.]
Mr. Debartha Chakraborty, Adv.]
Mr. Saptarshi Kar, Adv.]
Ms. Joyshree Ghosh, Adv.]

Mr. Adnan Ansari, Adv.] For the Respondent

ORDER

1. Ld. Senior Counsel/Counsel for the parties present.
2. This matter has been remanded back by Hon'ble NCLAT vide order dated 05.01.2024 for fresh consideration as indicated in Paragraph no.7 & 8 of the order.
3. Ld. Counsel appearing for the Financial Creditor is stated to be out of station. An adjournment is sought on his behalf.
4. At joint request of parties, post this matter for final hearing **19.03.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)